

DIVISION BENCH

ITEM NO.105

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.06/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 9th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	A S MECHTEC PVT. LTD. V/S ROC, KANPUR
UNDER SECTION	252(3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Rajesh Kumar Shaw, CS : *For the Petitioner*
Sh. Shivendra Bahadur Singh, CGSC : *For the ROC*
Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present.

1. The reply on behalf of the Income Tax Department has still not been filed, though as per the order dated 01.04.2024, two weeks time was granted to the Income Tax Department.
2. Let the reply be filed by the Income Tax Department positively within a period of two weeks by serving an advance copy to the opposite side.
3. The report on behalf of the ROC has been filed, to which the rejoinder has also been filed.
4. Ld. Counsel representing the ROC, however states that he is not in the receipt of the copy of the rejoinder.
5. Ld. Counsel representing the Petitioner is directed to supply the copy of the rejoinder to the Ld. Counsel representing the ROC within a period of one week at the email ID of the Ld. Counsel representing the ROC to be shared in the chat box today itself.
6. Let the matter be adjourned for further hearing on 13th June, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

9th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*